

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 32**

**IA 614/2023 IN C.P. (IB)/494(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD V/s SHREE  
RAM URBAN INFRASTRUCTURE LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Senior Adv. Gaurav Joshi a/w Jash Shah i/b DSK Legal for the Applicant present. Adv.

Nimay Dave, Lizum W. Adv. Smita Durve i/b Arshil Shah for the Respondent present.

**IA 614/2023**

Ld. Counsel for the Resolution Professional seek some time as the Rejoinder from the Applicant was received yesterday night and seek time to peruse the same. List this matter on Board on **20.06.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**